

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/1851/2024 IN C.P. (IB)/144(MB)2021

IN THE MATTER OF

M/s. Pridhvi Asset Reconstruction
and Securitization Company Limited

VS

M/s Megi Agro Chem Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Madhavi Nalluri (PH)

For the Respondent:

ORDER

I.A. 1851/2024

Notice of Motion. Registry as well as Applicant are directed to issue notice to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant.

Adjourned to **26.04.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)